

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No.61/611/2020**

This the 17<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Bishan Dass .....**Applicant**

By Advocate:- Kapil Gupta

**Versus**

U.T. of Jammu and Kashmir and others.

.....**Respondents**

By Advocate: Mr. Rajesh Thapa, DAG  
Mr. Raghu Mehta, Sr. CGSC

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. R.S. Jain, Member-J)**

At the very outset, learned counsel for the applicant has submitted that the OA has become infructuous and it can be dismissed as such.

2. In view of the averments made by the learned counsel for the applicant, above, the OA has now become infructuous and it deserves to be dismissed and is dismissed accordingly.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Anand...